



Head Office, Information Technology Department, C 4, G BLOCK, Star House-2, 8th floor, Bandra-Kurla Complex, Bandra (E), Mumbai-400 051. E-mail: headoffice.it@bankofindia.co.in

REQUEST FOR PROPOSAL FOR SUPPLY, INSTALLATION, INTEGRATION, IMPLEMENTATION AND MAINTENANCE OF SERVER HARDWARE AND SOFTWARE.

The captioned RFP is available on Bank's Corporate Website www.bankofindia.co.in under "Tender" section. Subsequent changes if any, will henceforth be uploaded only on the website. The last date of bid submission is 22.04.2022.



INVEST INDIA
NATIONAL INVESTMENT PROMOTION & FACILITATION AGENCY

#startupindia

Tenders are invited from Registered and Reputed Firms (Recognised startups are also encouraged to apply) for Hiring of Service provider for Operation and Maintenance of Startup India Hub Website (GEM/2022/B/2068776)

For more information visit:
www.investindia.gov.in/request-for-proposal

Last date for bid submission: **21st April 2022 | 20:00:00**



CONCORPORATION OF INDIA LTD.
(A Government of India Enterprise)
41 Shakespear Sarani, Duckback House, 5th Floor, Kolkata - 700017. Tel: 033-2483 7101 - 05

E-Tender Notice

TENDER No.	CONCORE-IV/CFS-MJT/OPENE-TENDER/2022/2
Title of TENDER	OPEN E- TENDER for APPOINTMENT OF BUSINESS DEVELOPMENT AGENCY AT CFS-MAJERHAT - KOLKATA.
Estimated Cost	Rs. 20.5 CRORES for five years (approx.)
Period of Contract	48 months +12 months (if required).
Earnest Money Deposit	Rs. 500,000/- through e-Payment-online.
Cost of Document	Rs. 1000/- inclusive of all taxes through e-payment-online - non-refundable
TENDER Processing Fee	Rs. 4720/- Inclusive of all taxes (Non-refundable) through e-payment.
Date of Sale (Online)	From 04/04/2022 10:00 hrs. to 25/04/2022 (upto 1600 hrs.)
Pre-bid meeting (Virtual)	20/04/2022 at 12:00 hrs
Last Date & Time of submission of OPEN E-TENDER (Online)	26/04/2022 upto 16:00 Hrs.
Date & Time of opening of OPEN E-TENDER (Online)	27/04/2022 at 16:00 Hrs.

For eligibility criteria and other details, please log on to www.concorindia.com, or www.tenderwizard.com/CCIL. Bidders are requested to visit website regularly. CONCOR reserves the right to cancel the e-tender at any point of time without assigning any reason. Bidders are requested to note that corrigendum /addendum/clarifications, if any, shall be posted at CONCOR website only.

Sd/-
Area Head- Area IV

Business Standard
DELHI EDITION

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No Air Surcharge



MAN INFRACONSTRUCTION LIMITED
Corporate Identity Number: L70200MH2002PLC136849
Regd. Off.: 12th Floor, Krushal Commercial Complex, G. M. Road, Chembur (West), Mumbai - 400 089, Website: www.maninfra.com
Investor Relation Contact: investors@maninfra.com
Tel: +91 22 42463999, Fax: +91 22 25251589

NOTICE TO EQUITY SHAREHOLDERS FOR TRANSFER OF UNCLAIMED DIVIDEND AMOUNT(S) AND/OR UNDERLYING SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY

NOTICE is hereby given to the shareholders of Man Infraconstruction Limited ("Company") pursuant to provisions of Section 124(6) of the Companies Act, 2013 ("Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016; as amended from time to time ("the Rules"), the Company is required to transfer all shares in respect of which dividend has remained unpaid or unclaimed for seven consecutive years or more, to the Demat account of the IEPF Authority as established by Central Government.

In compliance with the said Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to the Demat account of IEPF Authority, i.e. First Interim Dividend for Financial Year 2015-16, at their registered addresses, informing that, the shares will be transferred to the Demat Account of the IEPF Authority. The complete details of the concerned shareholders whose dividends are unclaimed for seven consecutive years and whose shares are due for transfer to IEPF in July, 2022 are being uploaded on the Company's website www.maninfra.com.

The concerned shareholder are thus requested to claim the unclaimed dividend by sending us a written application along with (a) copy of PAN Card, (b) a cancelled cheque of your registered bank account; (c) Client Master List; and (d) the original un-encashed dividend warrant or a duty filled in letter of indemnity to Link Intime India Pvt. Ltd., the Registrar and Share Transfer Agent of the Company or to the Company's Registered Office. The said application should reach the Company on or before July 01, 2022 so as to enable us submit your request to the bankers for transfer by NEFT or issuance of Demand Draft.

In case the dividends are not claimed by the concerned shareholder(s) by July 01, 2022, necessary steps will be initiated by the Company to transfer shares held by the concerned shareholders to IEPF without further notice in the following manner:

In case the shares are held:

- In physical form - Duplicate share certificate(s) in lieu of original share certificate(s) held by the shareholder, will be issued and transferred in favour of IEPF Authority on completion of necessary formalities. The original share certificate(s) which stand registered in the name of shareholder will be deemed cancelled and non-negotiable.
- In demat form - Your demat account will be debited for the shares liable for transfer to IEPF Authority. The Company shall transfer the shares by way of corporate action through the Depositories to the IEPF Authority.

The shareholders may note that in the event of transfer of shares and the unclaimed dividends to IEPF, concerned shareholder(s) are entitled to claim the same from IEPF by submitting an online application in the prescribed Web Form IEPF-5, detail(s) of the same is available on the website www.iepf.gov.in and sending a physical copy of the same, duly signed to the Company at its Registered/ Corporate Office along with requisite documents enumerated in Web Form IEPF-5.

The shareholders may further note that the details of unclaimed dividends and shares of the concerned shareholder(s) uploaded by the Company on its website www.maninfra.com shall be treated as adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF pursuant to the Rules. Please note that no claim shall lie against the Company in respect of unclaimed dividend and equity shares transferred to the IEPF.

For any information/ clarification on this matter, please write to or contact the Company at investors@maninfra.com or our RTA M/s. Link Intime India Pvt. Ltd. UNIT: Man Infraconstruction Limited at C-101, 247 Park, LBS Marg, Vikhroli West, Mumbai - 400 083, Tel. No: +91 22 49186270; Fax: +91 22 49186060, e-mail: iepf.shares@linkintime.co.in.

For Man Infraconstruction Limited
Sd/-
Place:- Mumbai, Durgesh Dingankar
Date:- April 04, 2022 Company Secretary & Compliance Officer

KERALA WATER AUTHORITY- e-Tender Notice

Tender No : 01/2022-23 & 02/2022-23 • (1)JIM Narikuni Panchayath in Kozhikode District -Phase III - Providing Balance FHTC (495 FHTC) in various wards in Narikuni Grama Panchayath (Addl. proposal 4th SWSM) (2) JM 2021-22: Kunnummal Grama Panchayath- Phase II- WSS To Kunnummal Grama Panchayath in Kozhikode District -Providing Balance FHTC- Design, Construction And Commissioning Of 5000L Capacity Sump Cum Pump House At Mannikkandiyl Mukku And 15000 L Capacity GLSR At Madhukunnu And Laying Distribution System And Providing 901 Nos FHTC S. (Addl. Proposal 4th SWSM) • EMD : Rs. 100000 • Tender fee : Rs. 7500 + 18% GST to be paid by the bidder to the GST department directly under Reverse Charge Mechanism) • Last Date for submitting Tender: 13-04-2022 05:00:pm • Phone : 04952371046 • Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in Superintending Engineer PH Circle, Kozhikode

KWA-JB-GL-6-13-2022-23



Regd. Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001
Phone: 011-23705414, Website : www.pnbhousing.com

NOTIFICATION FOR SALE OF STRESSED ASSET- INVITATION OF EOIs FOR ASSIGNMENT OF DEBT UNDER SWISS CHALLENGE PROCESS

PNB Housing Finance Ltd, invites offers from all eligible Asset Reconstruction Companies, Banks and other eligible financial institutions for Sale/Assignment of Corporate Finance Loan Account classified as Non-Performing asset (NPA). Terms of transfer of loan through cash plus Security Receipts.

1. Reserve Price/Base bid- 140 Crores.
2. Terms of transfer of loan through cash plus Security Receipts (SR ratio) 85:15
3. Essential elements of the base-bid are as under:-
Management fee shall be 1.9% p.a., plus applicable tax, on the outstanding SRs, payable on quarterly basis, at the beginning of every quarter. Recovery incentive, to be paid on recovery amount, in the following manner:
 - a. Recovery incentive of 7.5%, plus applicable tax, for the first 2 years;
 - b. Recovery incentive of 6.5%, plus applicable tax, for 3rd & 4th years;
 - c. Recovery incentive of 5%, plus applicable tax, 5th year onwards.
4. Minimum mark up for the counter bid or challenger bid shall not be less than 12% of the Base Bid mentioned above.

The sale shall be subject to applicable regulations issued by Reserve Bank of India. Terms of transfer of loan through cash plus Security Receipts basis and on "As is where is and As is What is" & without recourse basis. The ARC's shall be in compliance with the provisions of the Master Circular issued by the Reserve Bank of India being "Master Circular - Asset Reconstruction Companies" bearing No. RBI/2021-22/154 DOR.SIG.FIN.REC 84/26.03.001/2021-22 dated February 10, 2022 including any amendments made thereto. Eligible prospective investors who would like to participate in the competitive process are requested to drop an email at shakti.vats@pnbhousing.com and ishaan.malhotra@pnbhousing.com for further details.

SHAKTI VATS
AUTHORIZED OFFICER,
DATE : APRIL 04, 2022
PLACE : NEW DELHI
FOR PNB HOUSING FINANCE LTD.

KRISHNA VENTURES LIMITED

Registered Office: Corporate Centre, 7th Floor, Opp. Hotel Vitis, Andheri Kurla Road, Andheri East Mumbai -400059
CIN: L45400MH1981PLC025151, Telephone No : 022-28269568/69/61898000
Website: www.krishnaventures.com; Email-ID: corporate@krishnaventures.com

POST-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS")

OPEN OFFER FOR ACQUISITION OF UP TO 27,40,000 (TWENTY SEVEN LAKH FORTY THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10 EACH ("OFFER SHARES") REPRESENTING 25.37% OF THE PAID UP EQUITY SHARE CAPITAL OF KRISHNA VENTURES LIMITED (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY" OR "KVL") BY MR. NEERAJ GUPTA ("ACQUIRER 1"), MR. GAURAV JINDAL ("ACQUIRER 2"), MS. MANSI GOYAL ("ACQUIRER 3"), MS. ARTI GUPTA ("ACQUIRER 4"), M/S FRESHPLATE AGRO FOODS PRIVATE LIMITED ("ACQUIRER 5"), M/S ASHVA ENERGY PRIVATE LIMITED ("ACQUIRER 6"), (ACQUIRER 1 ALONG WITH ACQUIRER 2, ACQUIRER 3, ACQUIRER 4, ACQUIRER 5 AND ACQUIRER 6 HEREINAFTER COLLECTIVELY REFERRED TO AS THE "ACQUIRERS") ("OFFER"/"OPEN OFFER")

This Post-Offer Advertisement ("Post-Offer Advertisement") is being issued by Turnaround Corporate Advisors Private Limited, ("Manager to the Offer"/"Manager"), on behalf of the Acquirers, pursuant to and in compliance with Regulation 18(12) of the SEBI (SAST) Regulations. This Post-Offer Advertisement is to be read in continuation of and in conjunction with: (i) Public Announcement dated December 18, 2021 ("Public Announcement" or "PA"); (ii) Detailed Public Statement ("DPS") dated December 23, 2021 published on December 24, 2021 in all editions of "Business Standard" (English), all editions of "Business Standard" (Hindi), Mumbai edition of "Pratahkal" (Marathi); (iii) Draft Letter of Offer dated December 31, 2021 ("Draft letter of Offer" or "DLOF"); (iv) Letter of Offer dated February 15, 2022 ("Letter of Offer" or "LOF"); and (v) Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement and Corrigendum to the Letter of Offer ("Pre-Offer Advertisement cum Corrigendum") dated February 22, 2022 published on February 23, 2022 in all editions of "Business Standard" (English), all editions of "Business Standard" (Hindi), Mumbai edition of "Pratahkal" (Marathi).

1.	Name of the Target Company	Krishna Ventures Limited
2.	Name of the Acquirer(s) and PACs	Mr. Neeraj Gupta ("Acquirer 1"), Mr. Gaurav Jindal ("Acquirer 2"), Ms. Mansi Goyal ("Acquirer 3"), Ms. Arti Gupta ("Acquirer 4"), M/s Freshplate Agro Foods Private Limited ("Acquirer 5"), M/s Ashva Energy Private Limited ("Acquirer 6"); (Acquirer 1 Along With Acquirer 2, Acquirer 3, Acquirer 4, Acquirer 5 and Acquirer 6 hereinafter collectively referred to as the "Acquirers")
3.	Name of the Manager to the Offer	Turnaround Corporate Advisors Private Limited
4.	Name of the Registrar to the Offer	Link Intime India Private Limited
5.	Offer Details	
a.	Date of Opening of the Offer	Friday, February 25, 2022
b.	Date of Closure of the Offer	Friday, March 11, 2022
6.	Date of Payment of Consideration	Monday, March 28, 2022*

#In terms of Regulation 18(10) of the SEBI (SAST) Regulations, the last date by which all requirements including payment of consideration would be completed was Monday, March 28, 2022.

7. Details of Acquisition

S. No.	Particulars	Proposed in the Offer Document	Actual
7.1	Offer Price (A)	Rs. 11.50 (Rupees Eleven and Fifty Paise Only) per equity share	Rs. 11.50 (Rupees Eleven and Fifty Paise Only) per equity share
7.2	Aggregate number of shares tendered (B)	3,94,320 (Three Lakh Ninety-Four Thousand Three Hundred Twenty)	3,94,320 (Three Lakh Ninety-Four Thousand Three Hundred Twenty)
7.3	Aggregate number of shares accepted (C)	27,40,000* (Twenty-Seven Lakh Forty Thousand)	3,94,320 (Three Lakh Ninety-Four Thousand Three Hundred Twenty)
7.4	Size of the Offer (Number of shares multiplied by offer price per share) (A * C)	Rs. 3,15,10,000 (Rupees Three Crore Fifteen Lakh Ten Thousand)	Rs. 45,34,680 (Rupees Forty-Five Lakhs Thirty-Four Thousand Six Hundred Eighty)
7.5	Shareholding of the Acquirers before Agreements/ Public Announcement • Number • % of Fully Diluted Equity Share Capital	Nil 0%	Nil 0%
7.6	Shares Acquired by way of Agreement • Number • % of Fully Diluted Equity Share Capital	80,60,000 (Eighty Lakh Sixty Thousand) 74.63%	80,60,000* (Eighty Lakh Sixty Thousand) 74.63%
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	27,40,000* (Twenty-Seven Lakh Forty Thousand) 25.37%	3,94,320 (Three Lakh Ninety-Four Thousand Three Hundred Twenty) 3.65%
7.8	Shares acquired after Detailed Public Statement (excluding shares acquired under Open Offer) Shares acquired pursuant to the SPAs • Number of shares acquired • % of the shares acquired • Price of the shares acquired	80,60,000 (Eighty Lakh Sixty Thousand) 74.63% Rs. 11.50 (Rupees Eleven and Fifty Paise Only) per Equity Share	80,60,000* (Eighty Lakh Sixty Thousand) 74.63% Rs. 11.50 (Rupees Eleven and Fifty Paise Only) per Equity Share
7.9	Post offer shareholding of Acquirers • Number • % of Fully Diluted Equity Share Capital	1,08,00,000 (One Crore Eight Lakhs) 100%	84,54,320* (Eighty Four Lakh Fifty Four Thousand Three Hundred Twenty) 78.28%
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	Pre-Offer 27,40,000 (Twenty Seven Lakh Forty Thousand) 25.37% Post Offer Nil 0%	Pre-Offer 27,40,000 (Twenty Seven Lakh Forty Thousand) 25.37% Post Offer 23,45,680 (Twenty Three Lakh Forty Five Thousand Six Hundred Eighty) 21.72%

*Assuming Full Acceptance in the Offer
\$ Scenario after the transfer of shares in terms of the SPA dated December 18, 2021 is completed. No shares have been transferred as on the date of this report.

Note:
The Acquirers along with its Directors, severally and jointly, accept full responsibility for the information contained in this Post-Offer Advertisement and shall be responsible for the fulfillment of obligations under the SEBI (SAST) Regulations, in respect of this Offer.
Copy of this Post Offer Advertisement will be available on the website of SEBI at www.sebi.gov.in, website of BSE Limited at www.bseindia.com, website of Manager to the Offer at www.tcagroup.in and at the Registered Office of the Target Company.
Capitalized terms used but not defined in this Post-Offer Advertisement shall have the meanings assigned to such terms in the Letter of Offer Dated February 15, 2022.

ISSUED BY MANAGER TO THE OFFER



Turnaround Corporate Advisors Private Limited
714, Vishwadeep Building, Plot No. 4, District Centre, Janakpuri, New Delhi- 110058
Tel: +91-11-45510390, 41395590
E-mail: info@tcagroup.in
Investor Grievance Email: complaints@tcagroup.in
Website: www.tcagroup.in

Sd/- (NEERAJ GUPTA) (Acquirer 1)	Sd/- (GAURAV JINDAL) (Acquirer 2)	Sd/- (MANSI GOYAL) (Acquirer 3)	Sd/- (ARTI GUPTA) (Acquirer 4)	For and on behalf of Freshplate Agro Foods Private Limited (Acquirer 5) Sd/- (NEERAJ GUPTA) Director	For and on behalf of Ashva Energy Private Limited (Acquirer 6) Sd/- (NEERAJ GUPTA) Director
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Place: New Delhi
Date: April 02, 2022



PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
(CIN:U29253MH2009PLC193352)
Registered and Corporate Office: D-112, TTC Industrial Area, MIDC, Nerul, Navi Mumbai 400 706, Maharashtra, India;
Tel: +91 22 6919 9999; Website: www.parasdefence.com

NOTICE OF POSTAL BALLOT TO MEMBERS

Notice is hereby given to the Members of **PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED** (the "Company"), pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("the Act") read with Rule 20 and Rule 22 of Companies (Management and Administration) Rules, 2014, as amended ("Management Rules") read with the Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 22/2020 dated June 15, 2020, Circular No. 33/2020 dated September 28, 2020, Circular No. 39/2020 dated December 31, 2020, Circular No. 10/2021 dated June 23, 2021 and Circular No. 20/2021 dated December 08, 2021 issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable provisions of the Act, rules, circulars and notifications issued thereunder (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), that the draft Special Resolution as set out in the Notice of Postal Ballot dated March 31, 2022 is proposed for consideration by the Members of the Company for passing by means of Postal Ballot by voting through electronic means ("remote e-voting") by Members whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date March 25, 2022 only shall be entitled to avail the facility of remote e-voting. A person who is not a member as on the cut-off date should accordingly treat the Postal Ballot Notice for information purpose only.

Furthermore, the Company has engaged the services of Link Intime India Private Limited ("Link Intime") to provide the electronic voting facility. The Company has appointed CS Prachi Prakash Sawant, Proprietor of Sawant & Associates, Practising Company Secretaries, at the meeting of the Board of Directors, who in the opinion of Board can conduct the Postal ballot e-voting process in a fair and transparent manner.

Members are requested to record their assent (FOR) or dissent (AGAINST) through the remote e-Voting process not later than 5.00 p.m. (IST) on Tuesday, May 3, 2022. Remote e-Voting will be blocked by Link Intime immediately thereafter and will not be allowed beyond the said date and time. During this period, Members of the Company holding shares either in physical or electronic form, as on the cut-off date, i.e. March 25, 2022, shall cast their vote electronically.

The Notice along with the explanatory statement is available on the website of the Company i.e. www.parasdefence.com, on the website of Link Intime India Private Limited, the Company's Registrar and Transfer Agent i.e. <https://instavote.linkintime.co.in> and on the websites of National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

The detailed procedure/instructions on the process of remote e-voting including the manner in which the members who have not yet registered their email addresses can register their address and/or can cast their vote, are specified in the Notice.

The result of the Postal Ballot will be announced by May 5, 2022. The results along with Scrutinizer Report will be hosted at the Company's website i.e. www.parasdefence.com and on the e-voting website of Link Intime i.e. <https://instavote.linkintime.co.in>. The result will also be intimated simultaneously to the stock exchanges where the Company's shares are listed.

In case of any queries/issues, you may refer to Frequently Asked Questions ("FAQs") and InstaVote e-Voting manual available at <https://instavote.linkintime.co.in>, under Help section or send an email to enotices@linkintime.co.in or contact on - Tel: 022 - 4918 6000 or write an email to Mr. Ajit K. Sharma, Company Secretary & Compliance Officer at cs@parasdefence.com.

By Order of the Board of Directors
For Paras Defence and Space Technologies Limited
Sd/-
Ajit K. Sharma
Company Secretary & Compliance Officer

Registered Office:
D - 112, TTC Industrial Area, MIDC, Nerul, Navi Mumbai – 400706



STEEL AUTHORITY OF INDIA LIMITED
(A Government of India Enterprise)

NOTICE OF POSTAL BALLOT & E-VOTING

NOTICE is hereby given that Steel Authority of India Limited (SAIL) is seeking approval of its Members for the appointment of the Director through Postal Ballot as set out in the Notice of the Postal Ballot. The Postal Ballot process shall be in accordance with the Section 108 and Section 110 and other applicable provisions, if any, of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, Standard on General Meetings issued by The Institute of Company Secretaries of India and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. Further, pursuant to Regulation 17(1C) of the Securities Exchange Board of India (SEBI) (Listing Regulations & Disclosure Requirements) Regulations, 2015, approval of shareholders for appointment of a person on the Board of Directors is taken at the next general meeting or within a time period of three months from the date of appointment, whichever is earlier. Accordingly, approval of the shareholders shall be obtained through the process of said Postal Ballot.

In the wake of the outbreak of Covid-19 pandemic, Ministry of Corporate Affairs (MCA) has vide its General Circular No.02/2021 dated 13th January, 2021 read with Circular No.20/2020 dated 5th May 2020, allowed the companies to conduct the Postal ballot process by sending the notice in electronic form only, subject to the condition that the framework provided in the Circulars Nos.14/2020 dated 8th April 2020, 17/2020 dated 13th April 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021 and 20/2021 dated 8th December, 2021 (collectively called "Applicable Circulars"), would be applicable mutatis mutandis for conducting the Postal Ballot process through e-voting. Further, in line with the relaxations given by MCA, SEBI vide Circular No. SEBI/HO/CFD/ CMD1/ CIR/P/2020/79 dated 15th January, 2021 has continued the relaxations granted vide circular of even no. dated 12th May, 2020. Accordingly, the Postal Ballot process shall be conducted only through e-voting services provided by M/s. National Securities Depositories Limited.

The Company has sent the Notice of the Postal Ballot through email to the members on 2nd April, 2022 only to such Shareholders/Members who have registered their email IDs with Depository/Depository Participants (DP) Company/Registrar and Transfer Agent (RTA) of the Company. As per the Applicable Circulars, no physical copies of the Notice of Postal Ballot has been sent to any Shareholder/Member. Hence, the members are required to convey their Assent or Dissent to the Resolution(s) contained in the Notice only through the e-voting system. The Notice is also available on the website of the Company- www.sail.co.in and websites of Stock Exchanges i.e. National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.

The Cut-off Date has been fixed as 29th March, 2022 for determining the eligibility to vote through the e-voting facility. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date only, shall be entitled to avail the facility of e-voting.

The e-voting period would commence on Tuesday, 5th April, 2022 (9.00 A.M. (IST)) and end on Wednesday, 4th May, 2022 (5.00 P.M. (IST)) and during this period the Members of the Company as on the Cut-off Date may cast their vote by electronic means. The e-voting module shall be disabled by NSDL and the Members shall not be able to cast their vote electronically after 5.00 PM (IST) on 4th May, 2022. Once a vote on the resolution is cast and submitted, the Member shall not be allowed to modify it subsequently. Further, details and procedure for e-voting have been mentioned in the Notice of the Postal Ballot. Voting rights of Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Cut-Off date i.e. 29th March, 2022. Any person, not a member of the Company as on the close of business hours of the cut-off date, should treat this Notice for information purpose only.

The Board of Directors of the Company has appointed Shri Sachin Agarwal, a Company Secretary in Practice of the Company Secretary Firm-M/s. Agarwal S. & Associates as Scrutiniser to scrutinize the e-voting in a fair and transparent manner. The Results of e-voting shall be declared on or before 6th May, 2022 and shall be made available on the website of the Company: www.sail.co.in under the section "Investor Relations" and on NSDL's e-voting website: www.evoting.nsdl.com. These results will also be submitted to the National Stock Exchange of India Limited (NSE) and BSE Limited (BSE).

The Company has provided the facility to its Members to register/update their email addresses in the following manner and request them to register/update their email addresses:

Manner of Registering/Updating Email Addresses:

- (a) Members holding equity shares of the Company in Physical Mode, and who have not registered/updated their email addresses, are requested to register/update their email address by writing to M/s. MCS Share Transfer Agent Limited (RTA) with details of Name, Folio Number, email address and attaching a self-attested copy of PAN Card, Aadhaar Card and Share Certificate(s) at admin@mcsregistrars.com. The address of the RTA is: F-65, Okhla Industrial Area, Phase-I, New Delhi-110020. Phone No. 011-441406149.
- (b) Members holding equity shares of the Company in Dematerialised Mode, who have not registered/updated their email addresses with their Depository Participants (DP), are requested to register/update their email addresses with the DP with whom they maintain their Demat Account.

In case of any query/grievance connected with e-voting, the Members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800-1020-990 and 1800-22-44-30 or send a request at evoting@nsdl.co.in or contact Ms. Sarita Mote, Assistant Manager, National Securities Depository Limited, at the designated email id evoting@nsdl.co.in.

Shareholders are requested to carefully read the instructions contained in the Notice of the Postal Ballot.

For Steel Authority of India Limited
Sd/-
Place: New Delhi (M.B. Balakrishnan)
Date: 2nd April, 2022 Company Secretary

Registered Office: Ispat Bhawan, Lodi Road, New Delhi 110 003
Tel: +91 11 24367481-86; Fax: +91 11 24367015
Corporate Identity Number: L27109DL1973GOI006454, Website: www.sail.co.in